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VIGILANCE AWARENESS WEEK-2023 INITIATIVE

AWARENESS ON

PIDPI

PUBLIC INTEREST DISCLOSURE0

& PROTECTION OF
INFORMER RESOLUTION, 2004

Is there Corruption around you?

Lodge a complaint under PIDPI.

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IS THERE CORRUPTION AROUND YOU? LODGE A COMPLAINT UNDER PIDPI.

SEND A COMPLAINT IN WRITING TO:

The Secretary, Central Vigilance Commission, Satarkta- Bhawan, Block A, GPO Complex, INA New Delhi – 110023

(MARK THE ENVELOPE AS "PIDPI". COMPLAINT SHOULD PERTAIN ONLY TO CENTRAL GOVERNMENT EMPLOYEES, INCLUDING PSUS, PSBS AND UTS ETC.)





PIDPI COMPLAINTS:

WHAT ARE THEY?

& WHEN SHOULD YOU MAKE THEM?

Complaints made under Public Interest Disclosure and Protection of Informers Resolution are termed as PIDPI complaints

If any complaints made under PIDPI, the identity of the complainant is kept Confidential

The complaint should be addressed to the Secretary, Central Vigilance Commission and Envelope should be marked as "PIDPI"

Only complaints against Central Government officials (including PSBS, PSUs and UTs) will be taken into cognizance

For more details, visit https://www.cvc.gov.in





PIDPI COMPLAINT MAY BE FILED AGAINST THE EMPLOYEES OF:

- Central Government.
- Central Public Sector Enterprises.
- Public Sector Banks.
- Corporations Established by or under any Central Act.
- Government companies, societies or local authorities owned or controlled by the Central Government.







WHAT IS CORRUPTION?

- Bribery (Give / Take).
- Nepotism.
- Wilful action or inaction to benefit someone.
- Wilful action or inaction to deny benefit to someone (known or unknown).
- Favouritism.
- Failure to follow laid down processes leading to unintended benefit to someone.
- Denial of benefit to the deserving
- Gross wilful negligence.
- Recklessness in decision making.
- Blatant violations of systems and procedures.
- Exercise of discretion in excess, where no ostensible public interest is evident.
- Failure to keep the controlling authority / superiors informed of required transactions and issues in time in time









The list continues.....

- Cause of undue loss or a concomitant gain to an individual or a set of individuals or a party or parties.
- Cases of misappropriation, forgery, fraud, theft or cheating or other similar offences.
- Possession of assets disproportionate to the known sources of the income.
- Demanding and/or accepting gratification other than legal remuneration in respect of an official act or for using his influence with any other official.
- Obtaining valuable things, without consideration or with inadequate consideration from a person with whom he/she has or is likely to have official dealings or his/her subordinates have official dealings or where he can exert influence.
- Obtaining for himself or for any other person any valuable thing or pecuniary advantage by corrupt or illegal means or by abusing his position as a public servant.
- Misuse of office or position.















WHERE TO COMPLAIN?

Complaints may be addressed to:



The Secretary,
Central Vigilance Commission,
Satarkta Bhawan, Block - A,
GPO Complex, INA
New Delhi – 110 023

Sample Envelope:







HOW TO COMPLAIN UNDER PIDPI?

- The Complaint should be in a closed / secured envelope.
- The envelope should be super-scribed as "PIDPI" or "Complaint under the Public Interest Disclosure".
- The complainant should mention his/her name and address in the beginning or end of compliant or in a attached letter.
- The name and address of the complainant should not be mentioned on the envelope.
- Complaints should be sent via POST only.
- Complaints received through emails, Complaint Management Portal of CVC or any other electronic medium will not be entertained.
- The text of the complaint should be drafted so as not to give any details or clue of the identity of the complainant.
- The details or content of the complaint should be specific and verifiable.
- Complainant can also attach supporting documents, if available.





SAMPLE LETTER:

То,
The Secretary,
Central Vigilance Commission
Satarkta Bhavan, Block-A, GPO Complex, INA,
New Delhi - 110 023.
Sub:
Content:

Thank You.
Yours Sincerely
-Signature-
Name: XYZ
Address: 41 MG Road, Shastri Nagar,
New Delhi-110 0XX





Sample letter mentioned in the previous page will be sent by the CVC to CBI / CVO for investigation in format below (by hiding name and address)

To,
The Secretary,
Central Vigilance Commission
Satarkta Bhavan, Block-A, GPO Complex, INA,
New Delhi-110 023.
Sub:
Content:
Thank You.
Yours Sincerely
HIDDEN

Your name and address is not disclosed by the CVC and will not reach the investigating agency i.e. CVO / CBI.





THINGS TO BE AVOIDED

- Anonymous/pseudonymous complaints should not be sent.
- Generic content in complaint should be avoided. It should be specific to the incident(s).
 - × Example of generic complaint (to be avoided):
 - × 'Loot of crores of rupees taking place in ABC department",
 - × "Procedures are violated in ABC section".
- Complaint should not be grievance redressal.
- Complainant should not file same complaint with any other agency to avoid disclosure of his/her identity.
- The complaint should not be motivated or vexatious with intention to harass anyone.
- Complaint under PIDPI cannot be lodged against the employees of
 - ✓ State Governments.
 - ✓ Corporations established by State Governments.

PIDPI

PUBLIC INTEREST DISCLOSURE & PROTECTION OF INFORMER RESOLUTION, 2004

भ्रष्टाचार का विरोध करें; राष्ट्र के प्रति समर्पित रहें

Say no to corruption; commit to the Nation



C4-A, G Block BKC, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra - 400 051